
(2020) 07 SEBI CK 0001

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 219 Of 2020

BP Fintrade Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 31-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0001

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Ravi Vijay Ramaiya, Sahebrao Buktare, Kumar Desai, Ravishekhar Pandey, Anubhav Ghosh

Judgement

Tarun Agarwala, Presiding Officer

1. We have heard Mr. Ravi Vijay Ramaiya, Chartered Accountant assisted by Mr. Sahebrao Buktare, Advocate for the Appellant and Mr. Kumar

Desai, Advocate assisted by Mr. Ravishekhar Pandey and Mr. Anubhav Ghosh, Advocate for the Respondent through video conference.

2. Connect with Appeal (L) No.179 of 2020 BP Comtrade Pvt. Ltd. and Appeal (L) No.180 of 2020 BP Fintrade Pvt. Ltd. Ten days time is allowed

to the Respondent to file reply. A week thereafter to the Appellant to file rejoinder.

The matter would be listed for admission and for final disposal on 17th August, 2020.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.